



NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.06.2023** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/269(CHE)2022
NAME OF THE PETITIONER(S) : Sunwin Papers
NAME OF THE RESPONDENTS : Sivadarshini Papers Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

None appears for Petitioner.

Respondent is represented by Ld. Counsel Mr. Anirudh Krishnan through video conferencing mode.

Ld. Counsel for the Respondent submits that this Application is based on the award passed by Hon'ble High Court which is challenged under Section 37 of the arbitration concentration Act 1996 where status quo has been granted.

Vide order dated 24.07.2023 records "when the matter was called twice, none appears for Petitioner".

It appears that Applicant is not interested in the prosecution of the Application.

In view of the above, CP(IB)/269(CHE)2022 stands **dismissed as non-prosecution.**

—SR—

[SAMEER KAKAR]
MEMBER (TECHNICAL)

—SR—

[SANJIV JAIN]
MEMBER (JUDICIAL)